G.S.R. 794(E)., dated the 31st December, 2024, publishing the Companies (Accounts) Second Amendment Rules, 2024, under sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library. *See* No. L.T. 2085/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (15) of section 132 of the Companies Act, 2013: -

(a) Annual Report of the National Financial Reporting Authority (NFRA) New Delhi, for the year 2023-24.

(b) Annual Accounts of the National Financial Reporting Authority (NFRA) New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2086/18/25]

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI MILIND MURLI DEORA (Maharashtra): Sir, I lay on the Table Two Hundred and Fifty Fourth Report (in English and Hindi) of the Committee on Subordinate Legislation on the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Rules, 2023.

MOTION FOR ELECTION TO GOVERNING COUNCIL OF THE INDIAN COUNCIL OF MEDICAL RESEARCH (ICMR)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, I move the following Motion:—

"That in pursuance of sub-rule (xxiii) of Rule 1 read with sub-rule (ii) of Rule 15 of the Rules and Regulations of the Indian Council of Medical Research, this House do proceed to elect, in such manner as directed by the Chairman, one Member from

amongst the Members of the House to be a member of the Governing Council of the Indian Council of Medical Research. ."

The question was put and the motion was adopted

MR. CHAIRMAN: Hon. Members, there is only one notice under Rule 267, but hon. Member who has given it is not present in the House. Now, Matters raised with permission. Dr. Radha Mohan Das Agrawal — Demand for inclusion of 22 illustrations from the first illustrated manuscript of India's Constitution in the re-printed Constitution.

MATTERS RAISED WITH PERMISSION

Demand for inclusion of 22 illustrations from the first illustrated manuscript of India's Constitution in the re-printed Constitution

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): सभापति महोदय, मैं आपका आभारी हूं। आज मैं भारतीय संविधान के साथ बहुत असंवैधानिक तरीके से हुए खिलवाड़ की ओर आपके माध्यम से इस पूरे सदन का ध्यान आकर्षित करना चाहता हूं। आज देश का एक आम नागरिक, चाहे वह विधि शास्त्र का एक आम छात्र हो, अगर वह भारत के संविधान की पुस्तक बाजार में खरीदने जाता है, तो उसे वह मूल प्रति प्रिंटेड रूप में प्राप्त नहीं होती है, जिसके ऊपर 26 नवम्बर, 1949 को भारत के संविधान निर्माताओं ने दस्तख्त किए थे। इस संविधान के कुछ प्रमुख हिस्सों को न जाने किन कारणों से असंवैधानिक तरीके से संविधान के हिस्से से निकाल दिया गया।

महोदय, हम सभी जानते हैं कि अगर संविधान में कोई संशोधन करना है, तो संविधान संशोधन की एक प्रक्रिया है, उसके माध्यम से ही संविधान का एक भी कोमा, फुल स्टॉप, कोई भी अक्षर, कोई भी शब्द, कोई भी अन्य चीज़ हटाई जा सकती है, बिना उसके किसी प्रकार का कोई परिवर्तन नहीं किया जा सकता। लेकिन मैं जानना चाहता हूं, इस देश के नागरिक जानना चाहते हैं कि क्या कारण थे कि 26 नवम्बर, 1949 को भारत के संविधान पर जो हस्ताक्षर किए गए थे, कुछ लोगों ने उनके महत्वपूर्ण हिस्सों को न जाने कब और बिना किसी संसदीय स्वीकृति के हटा दिया?

सभापति महोदय, मैं उदाहरण के रूप में बताऊंगा कि भारत के संविधान को रचते समय संविधान सभा ने नंदलाल बोस जी को निमंत्रित किया था, संविधान सभा ने उन्हें निर्देशित किया था कि संविधान की भावनाओं को परिलक्षित करने के लिए कुछ इलस्ट्रेशन्स बनाकर संविधान के हिस्से बनाए जाएं। नंदलाल बोस जी ने भारत के तत्कालीन संविधान के 22 अध्यायों के सर्वोत्तम पहले पेज पर, ऊपर के स्थान पर 22 इलस्ट्रेशन्स बनाए। वे इलस्ट्रेशन्स क्या थे? उस पर भारतीय